

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Thursday, this the 06<sup>th</sup> day of August, 2020.  
E. Bail No.466/2020.**

Sujatha, 47/2020, (A-3),  
W/o.Kumar,  
Mariyamman Kovil Street,  
Pimbalur Village, Veppanthattai Taluk,  
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
D.C.B. Perambalur.  
Cr.No.04/2020.  
Offence U/S.406, 420 and 506(i) IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.A.P.Swamy, P.Krishna Arjun, S.Mohamed Ismail and V.Vijayan Advocates for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offence U/S.406, 420 and 506(i) IPC.

2. The learned Counsel for the petitioner stated in his petition that the alleged date of occurrence was on 22.04.2020 and FIR was registered on 06.07.2020 and the petitioner has not committed any such alleged offence and earlier bail application was dismissed by this Court in E-Bail No.391/2020 dated 27.07.2020 and co-accused was released on bail by the Hon'ble High Court of Madras in CrI.O.P.No.11568/2020 dated 03.08.2020 and if she is released on anticipatory bail, she will be ready to furnish sufficient sureties and she will abide the conditions which

are imposed by this Court and she will not abscond or tamper the witness or evade justice in any manner and undertake to pay the court fee and she has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is seeking for anticipatory bail.

3. The learned petitioner's Counsel stated that the earlier bail application was dismissed on 27.07.2020 and co-accused was enlarged bail by the Hon'ble High Court on 03.08.2020 and the same overtact A1 and A3 and anticipatory bail may be granted.

4. The objection raised by the learned Public Prosecutor that the document has not been received from the branch. Investigation is not yet completed, if the bail is granted she may tamper the witnesses.

5. On perusal of the records, the occurrence took place on 22.04.2020 and FIR has been registered on 06.07.2020. The co-accused was granted bail by the Hon'ble High Court, Chennai CrI.O.P.No.11568/2020 dated 03.08.2020. Considering the facts, this Court is inclined to grant anticipatory bail on conditions:

Accordingly, (i) that the petitioner/accused shall in the event of her arrest or surrender before the learned Judicial Magistrate No.I, Perambalur concerned be released on anticipatory bail on executing a bond for Rs.25,000/-with one blood surety and one ordinary surety for a likesum to the satisfaction of the learned Judicial Magistrate No.I, Perambalur and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall signed before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

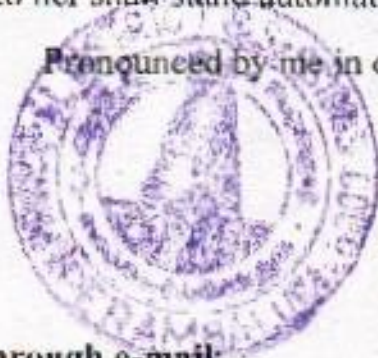
(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

(g) that the petitioner/accused shall surrender before the learned Judicial Magistrate No.I, Perambalur on or before 14.08.2020 or else the anticipatory bail granted to her shall stand automatically cancel.

Pronounced by me in open Court, this the 06<sup>th</sup> day of August, 2020.



*[Handwritten signature in green ink]*

Principal District and Sessions Judge,  
Perambalur.

**Copy through e-mail:**

1. The Judicial Magistrate No.I, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, DCB., Perambalur.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Thursday, this the 06<sup>th</sup> day of August, 2020.  
E. Bail No.468/2020.**

Subramani, 47/2020,  
S/o.Palanimuthu,  
Colony Street, Pandagapadi Village,  
Veppanthattai Tk.,  
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,  
V.Kalathur P.S-Cr.No.236/2019.  
Offence U/S.436 and 307 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of c-bail by Thiruvalargal.S.Arunan, R.Prabakaran and T.Thirumal, Advocates for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.438(ii) Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioner submitted that this Court has already granted anticipatory bail in E.Bail.No.302/2020, dated 08.07.2020 with conditions that the petitioner is appear and sign before the respondent police daily at 10.00 a.m. until further orders and he is complying the conditions for the past 26 days from 11.07.2020 to till date without fail and the petitioner family is very poor and daily wages and he undertake to pay the court fee. Hence the condition may be relaxed.

3. The learned Counsel for petitioner argued that the occurrence took place on 31.12.2019 and the petitioner is obeying the condition before the respondent police for the past 26 days.

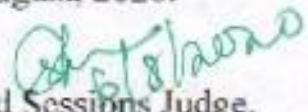
4. The learned Public Prosecutor stated that the petitioner is obeying the conditions from 11.07.2020 to 05.08.2020 for the past 26 days and investigation is not yet completed and has strongly objected.

5. Heard both sides.

6.. The case has been registered on 31.12.2019. The petitioner signed before the respondent police for 26 days. Due to Covid, this Court relaxed the conditions.

Pronounced by me in open Court, this the 06<sup>th</sup> day of August, 2020.



  
Principal District and Sessions Judge,  
Perambalur.

**Copy through e-mail:**

1. The District Munsif-cum-Judicial Magistrate, Veppanthattai.
- " 2. The Public Prosecutor, Perambalur.
- " 3. The Sub- Inspector of Police, V.Kalathur P.S.
- " 4. The Advocate for the Petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Thursday, this the 06<sup>th</sup> day of August, 2020.**

**E. Bail No.469/2020.**

1. Ramachandran, 29/2020, (A-1),  
S/o.Ramasamy.
2. Mani, 55/2020, (A-3),  
W/o.Ramasamy.
3. Krishnaveni, 21/2020, (A-4),  
D/o.Ramasamy,  
All are residing at,  
East Street, K.Fraiur Village,  
Perambalur Tk., & District.

... Petitioners/Accused.

-vs-

Represented by th Sub-Inspector of Police,  
Maruvathur P.S.  
Cr.No.745/2020.  
Offence U/S.294(b), 323, 324, 355, 506(i) IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.K.Dhineshkumar, Advocate for the petitioners and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.438(ii) Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioners submitted that this Court has already granted anticipatory bail in E.Bail.No.212/2020, dated 23.06.2020 with conditions that the petitioners are appear and sign before the respondent police daily at 10.00 a.m. until further orders and they are complying the conditions for the past20

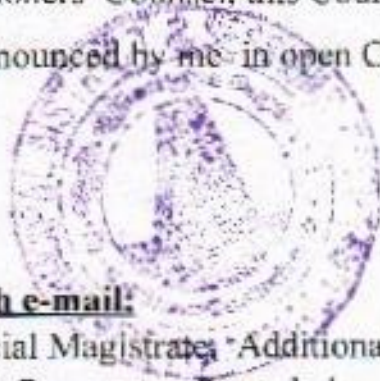
days from 09.07.2020 to till date without fail and the petitioners family is very poor and daily wages and they undertake to pay the court fee. Hence the condition may be relaxed.

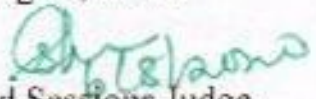
3. The learned Public Prosecutor stated that the petitioners are obeying the conditions from 09.07.2020 to 29.07.2020 for the past 20 days and investigation is not yet completed and strongly objected.

4. Heard both sides.

5. The petitioner's Counsel argued that the petitioners are obeying the condition for the past 20 days. The learned Public Prosecutor raised objection that investigation is not yet completed. Due to Covid and considering the submission made by petitioners Counsel, this Court relaxed the conditions.

Pronounced by me in open Court, this the 06<sup>th</sup> day of August, 2020.



  
Principal District and Sessions Judge,  
Perambalur.

**Copy through e-mail:**

1. The Judicial Magistrate, Additional Mahila Court, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Sub-Inspector of Police, Maruvathur P.S.
4. The Advocate for the petitioners.